

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

Allahabad this the 8th day of May 2000

Original Application No. 1116/93

Hon'ble Mr. S.K.I. Naqvi, Judicial Member

Hon'ble Mr. S. Biswas, Administrative Member

Jai Narain Singh alias Jai Narain,
aged about 32 years, son of Sri Taj Bali
Singh, R/o Village Bijri, Post Office Churk,
District Sonbhadra.

.....Applicant

C/A Sri S.S. Singh

Versus

1. Divisional Manager, Northern Railway, Allahabad

2. Assistant Engineer, Northern Railway,
Chunar, District Mirzapur.

3. Permanent was Inspector, Northern Railway,
Railway Station Churk District Sonbhadra.

.....Respondents

C/R Sri Prashant Mathur

S. L. C.

O R D E R

Hon'ble Mr. S.K.I. Naqvi, J.M.

1. In this Original Application the applicant has sought for relief to the effect that he be given the status of temporary casual labour with all its benefits and seniority in the cadre alongwith the entire salary which ~~that~~ may be lawfully payable to applicant and also for direction to respondent to take the applicant in their employment.
2. As per applicants case he was engaged as casual labour from 14.4.75 to 17.12.77 for total no. 371 days and was posted under the Permanent Way Inspector R.C. Churk Northern Railway District Mirzapur. He further worked in the same capacity for a period of 140 days from 29.12.84 to 26.07.85 and thereby he was eligible to the temporary status and for being considered for regularisation but instead of ~~all~~ giving this service benefit the respondents dis-engaged him and therefore he has come up before this Tribunal.
3. The respondents have filed Counter Reply. In para 9 it has been averred that the name of the applicant exists in live casual labour register of the concerned Permanent Way Inspector Churk at Serial No. 25. As such the case of the applicant for absorbtion or regularisation can only be considered as per his turn and no junior to the applicant has been appointed under the Permanent Way Inspector Churk.
4. With above position in view, the respondents are directed to conduct the screening test and regularise

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the services of applicant at his turn, if he is found fit for the same. The Original Application is decided with the above direction.

There shall be no order as to costs.

S. O.
Member-A

S. C. N. M. S.
Member-J

/n.s./